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6.A. No.653/93 Dt. 22.10.1993.

Applicant by Shri Walia.
Respondents by Shri M.S.Karnik.
Shri Karnik states that the
applicant has been paid the
entire amount which was due as
Subsistence Allowance and the
suspension has been revoked
and the Inquiry has been commen-
ced against him.

2CL 9
AD SO JMK
In these circumstances,
nothing survives in this applica-
tion and Shri Walia does not
press this application.

The application is
disposed of as withdrawn.

(M.S.DESHPANDE)
VICE-CHAIRMAN

B.

order/Judgement despatched
to Applicant/Respondent
on 31/10/93

By
SOLI